
(2018) 07 DEL CK 0368
In the Delhi High Court
Case No : CRL.M.C. 2714 OF 2018

Sanjay & Ors

APPELLANT

Vs

State (NCT) Of Delhi& Anr

RESPONDENT

Date of Decision : 24-07-2018

Acts Referred:

Indian Penal Code, 1860 — Section 34, 406, 498A

Citation : (2018) 07 DEL CK 0368

Hon'ble Judges : SANJEEV SACHDEVA, J

Bench : Single Bench

Final Decision : Allowed

Judgement

SANJEEV SACHDEVA, J

Crl. M.A. 9638/2018(Exemption)

Exemption is allowed subject to all just exceptions.Â

CRL.M.A. 9639/2018

For the reasons stated in the application, the delay of 21 days inÂ refiling is condoned.

Application is allowed.

CRL.M.C. 2714/2018 & CRL.M.A.9637/2018

1. The petitioners seek quashing of FIR No.787 of 2006 under Sections 498A/406/34 of the IPC, Police Station Jahangir Puri, New Delhi, based on a settlement.Â

2. Subject FIR emanates out of a matrimonial discord.Â Petitioner No.1 is the husband of respondent No.2. is the father-in-law of the respondent

No.2. Petitioner No.3 is the mother-in-law of the respondent No.2.Â Â Petitioner

Nos.4 and 5 are the brothers-in-law of the respondent No.2.

Petitioner No.6 is the sister-in-law of the respondent No.2.

3. Petitioners and respondent No.2 who appears in person submit that they have settled their disputes before the Family Courts, Rohini and Petitioner

No.1 and respondent No.2 have started living together amicably as husband and wife. Respondent No.2 further submits that she has settled all her

disputes with her husband and does not wish to prosecute the complaint either against her husband or against her father-in-law, mother-in-law,

brothers-in-law and sister-in-law who are petitioner Nos.2 to 6. She submits that in view of the fact that she has settled with her husband and wants to

restore the family ties, she wants that the FIR be quashed.

4. In view of the fact that the disputes between the parties have been settled and Petitioner No.1 and respondent No.2 have started living together,

continuation of criminal proceedings will be an exercise in futility and justice in the case demands that the dispute between the parties is put to an end

and peace is restored; securing the ends of justice being the ultimate guiding factor. It would be expedient to quash the subject FIR and the

consequent proceedings emanating there from.

5. In view of the above, the petition is allowed.Â FIR No.787 of 2006 under Sections 498A/406/34 of the IPC at Police Station Jahangir Puri, New

Delhi and the consequent proceedings therefrom are, accordingly quashed.

6. Order Dasti under signature of the Court Master.Â Â